MS. DOLA SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

श्री अली अनवर अंसारी (बिहार): महोदय, मैं भी माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूं।

MR. DEPUTY CHAIRMAN: All right. All those who associate are welcome. Now, Shri Hariprasad.

NHRC report on the rape of 16 tribal women in Bastar

SHRI B. K. HARIPRASAD (Karnataka): Sir, I would like to draw the attention of this House about the slogan of the NDA Government 'Sabka Sath, Sabka Vikas'.

Sir, it has become a fashion in Chhattisgarh. Way back in 2012, Meena Khalkho, 14-year old girl, was raped and murdered by the Police force, and, later, she was branded as a 'Naxalite'. The then Congress President, Mr. Nand Kumar Patel, who was killed by the Naxalites had demanded for a judicial inquiry to this episode, and later in 2015, the Judicial Commission had submitted its report to the Assembly saying that 'Meena Khalkho was not a naxalite'. It is nothing but a *. Later, in 2013, Sir, we have witnessed Jalaimari kand where 40 children, aged between 6-13 years, in a tribal ashram were molested by the people in the ashram. Fortunately, the District Commissioner, DC, had exposed this episode but no action has been taken. Sir, recently, the Indian Express had reported the NHRC report indicting the State Government and the Police of raping of 16 tribal women in Bastar region, especially, in Bijapur region, in the whole of Bastar. Sir, I would like to stress upon the fact that in the whole of Bastar, there is no governance except on the National Highways. Way back in 2015, according to the Commission Report, in Pegdapalli, Chinnagelur, Peddagelur, Gundam and Burgicheru, the State Police personnel allegedly sexually harassed and assaulted more than 40 of them and gang raped at least two in Bijapur district of Chhattisgarh. It was also reported that belongings of many villagers were destroyed, stolen or scattered by the forces passing through these villages.

Sir, they talk about "सबका साथ, सबका विकास". In Bastar, it is not vikas but vinash. No action has been taken against the people or the Police who were responsible for such acts. NHRC has taken suo motu cognizance of the NGO which was fighting for the cause of the tribals. Instead of filing cases against the Police under The SC and ST (Prevention of Atrocities) Act, they have filed cases against the lawyers who were giving free legal aid to these tribals. They have filed cases against the NGOs, they have filed cases against the journalists, but they are yet to file a case against these Police officers. Unfortunately, despite such barbaric and beastly acts by the

^{*}Expunged as ordered by the Chair.

Police officers there, the name of one of the top officers has been recommended for the Presidential Award.

Sir, at this juncture, we demand that action be taken against these officers. If the Government believes in "सबका साथ, सबका विकास" then, it should dismiss the Government in *

MR. DEPUTY CHAIRMAN: Time over. ...(Interruptions)...

SHRI SHANTARAM NAIK (Goa): Sir, I associate myself with the matter raised by the hon. Member.

SHRI VIVEK GUPTA (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI K. K. RAGESH (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI MAJEED MEMON (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI RAJANI PATIL (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

श्री अली अनवर अंसारी (बिहार): महोदय, मैं भी इससे अपने आपको सम्बद्ध करता हूं।

श्री राम नाथ ठाकुर (बिहार): महोदय, मैं भी इससे अपने आपको सम्बद्ध करता हूं।

श्री परवेज़ हाशमी (राष्ट्रीय राजधानी क्षेत्र, दिल्ली)ः महोदय, मैं भी इससे अपने आपको सम्बद्ध करता हूं।

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I too associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Venkaiah Naidu, do you wish to respond to this?(Interruptions)... Now, listen. ...(Interruptions)...

^{*} Not recorded

THE MINISTER OF URBAN DEVELOPMENT, THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI M. VENKAIAH NAIDU): Sir, this is not the way to condemn the entire... ...(Interruptions)... The Zero Hour is not meant to condemn a particular Force. Let me make this very clear from the Government side. ...(Interruptions)...

SHRI B. K. HARIPRASAD: Sir, no action has been taken against people who committed these atrocities. What else can be done? ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, it is the naxalites and the maoists who have taken the law into their hands. ...(Interruptions)... They are killing innocent people. They are killing adivasis. They have killed a number of people. ...(Interruptions)... The police personnel who get into the job for their livelihood are also being put to untold miseries and even being killed. ...(Interruptions)... If they have sympathies for the naxalites and maoists, let them say so openly. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, please. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: The Police and the CRPF are doing a fairly difficult job. ...(*Interruptions*)...

SHRI B. K. HARIPRASAD: No, Sir. ...(Interruptions)... They should take action against those people. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Listen to the Minister. ...(Interruptions)... Listen to the Minister. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, the Police, the CRPF and others are doing a difficult job. They are also staking their lives for the protection of the people there. ...(*Interruptions*)...

SHRI B. K. HARIPRASAD: Sir, they are.. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: People who sympathize with these people talk about the Human Rights Commission! ...(Interruptions)... Human rights are for human beings; human rights are not for people who kill others, who spread terror and who stop development. ...(Interruptions)... This has to be clearly noted, Sir. The Zero Hour is not meant to defame the Forces and make allegations against officers. They are not here. ...(Interruptions)... If they have some evidence, let them write to the Government and the Government would take suitable action. ...(Interruptions)... But such political allegations against the Forces should not be allowed, Sir. I hope the Chair would take notice of this and such things would not be allowed in future. ...(Interruptions)...

- MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...
- SHRI TAPAN KUMAR SEN: Sir, please allow me. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: I will allow you; please sit down. ...(Interruptions)... I said, I will allow. Sit down; I will allow you. If Mr. Hariprasad has condemned any Force in particular, then I would go through the records and expunge it. ...(Interruptions)...
- SHRI M. VENKAIAH NAIDU: Sir, he talked about 40 raids. What is the evidence for those 40 raids and for the allegation that those children in the Ashram were raped? They have given a statement that they were not raped. ...(Interruptions)...
- SHRI B. K. HARIPRASAD: The NHRC has given a report. What more do you want? ...(Interruptions)...
- SHRI M. VENKAIAH NAIDU: They are using the Parliamentary forum to make such sweeping allegations. ...(Interruptions)...
 - MR. DEPUTY CHAIRMAN: I will go through the records. ...(Interruptions)...
- SHRI NARESH GUJRAL (Punjab): Sir, they cannot demoralize the Forces. ...(Interruptions)...
- SHRI M. VENKAIAH NAIDU: Such allegations about the Forces and State should not be allowed at all. Chhattisgarh is one of the best performing and forwardlooking States in the country. ...(Interruptions)... Their Party leader, the former Chief Minister, left the Party and went away. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: Mr. Hariprasad, the only point is, any blanket allegation or any vague allegation for that matter against any Force of the Government will be expunged. ...(Interruptions)... Please sit down. ...(Interruptions)... Yes, Mr. Tapan Kumar Sen.
- SHRI TAPAN KUMAR SEN: Sir, the fact of the case is that some abnormality is prevailing in those extremism-affected areas. The Force is surely playing a role there. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: It is not the Forces, but may be some individuals who are doing it. ...(Interruptions)...
- SHRI TAPAN KUMAR SEN: At the same time, if you look at similar situations prevailing at various places, there are cases of over-action and atrocities against the common people by abusing their rights in the name of the abnormal situations prevailing there.

MR. DEPUTY CHAIRMAN: But you cannot blame the entire Force for that. That is the point. May be some individual.. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Definitely, Sir. The Force cannot be blamed, but who is to be blamed for that?

MR. DEPUTY CHAIRMAN: Just one minute.

SHRI TAPAN KUMAR SEN: Sir, let me complete. It is the concerned administration that is to be blamed. Who is to be blame? ...(Interruptions)... Please let me complete. ...(Interruptions)... 'Who is to be blamed'? It is the concerned administration. ...(Interruptions)... 'Who is to be blamed'? It is the concerned administration which is supervising the utilization of the Force there. ...(Interruptions)... The concerned administration is to be blamed and they are to take the responsibility. Zero Hour is definitely a proper legitimate hour to raise these problems of common people. ...(Interruptions)...

श्री मेघराज जैन (मध्य प्रदेश): ये जवाबदेह हैं। ...(व्यवधान)..

MR. DEPUTY CHAIRMAN: The issue is not that. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Nobody including the Minister can ever question raising an issue in the Zero Hour. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The issue is not that. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Nobody can even question raising the issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Tapan, the issue is not that. ...(Interruptions)... For the fault committed ...(Interruptions)... Listen, let me make it clear. ...(Interruptions)... Let me make it clear. ...(Interruptions)... For the mistakes or wrongs committed by a person or two persons of a particular Force, you cannot blame the entire Force. ...(Interruptions)... This is the issue. ...(Interruptions)... That is all. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Nobody is doing that. ...(Interruptions)... Please do not overreact. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All right. ...(Interruptions)...

श्री मेघराज जैनः सर, इन्होंने पैदा किया है। ...(व्यवधान)... ये जवाबदेह हैं। ...(व्यवधान)...

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Don't we have to discuss Kerala, Sir, where our party workers are being murdered every day? Please

discuss that too, Sir. ...(Interruptions)... Our party workers are murdered in Kerala. ...(Interruptions)... Please discuss that too. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Shri K. Somaprasad. ...(Interruptions)... Shri Somaprasad. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: At the same time, the entire State Administration has to be condemned. ...(*Interruptions*)... The entire administration has to be condemned. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: That is over. ...(Interruptions)... No discussion. ...(Interruptions)... I have not allowed any discussion. ...(Interruptions)... What do you want? What is your problem? ...(Interruptions)... Why are you getting angry with me? ...(Interruptions)...

SHRI K. K. RAGESH: Sir, * is killing. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No. That is expunged. ...(Interruptions)...

श्री मेघराज जैनः लोगों की हत्या कर रहे हैं। ...(व्यवधान)...

SHRI D. RAJA (Tamil Nadu): This is a serious matter. ...(Interruptions)... We want some response. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is already replied to. ...(Interruptions)... Please sit down. ...(Interruptions)... That is already replied to. ...(Interruptions)... That is explained. ...(Interruptions)... Don't be impatient. ...(Interruptions)...

SHRI K. K. RAGESH: Sir, * is killing. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: How do you say like that? ...(*Interruptions*)... Why do you bring in the name of *? ...(*Interruptions*)... It is expunged. ...(*Interruptions*)... Don't do that. ...(*Interruptions*)...

SHRI K. K. RAGESH: Sir, * is killing and they are pretending to be innocent. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What are you doing? ...(Interruptions).. It is already expunged.

SHRI TAPAN KUMAR SEN: He is telling what is actually happening there. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Let us discuss Kerala also. ...(Interruptions)... Let us discuss Kerala also. ...(Interruptions)...

^{*}Expunged as ordered by the Chair.

SHRI K. K. RAGESH: It is not the CPI (M) but the ...(Interruptions)... The Minister is misleading the House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Ragesh, if you have mentioned any organization, its name is expunged. ...(*Interruptions*)... Now, Mr. Ragesh, I am telling you that killing is going on from both sides. ...(*Interruptions*)... You cannot say that killing is from one side only. ...(*Interruptions*)... I also read newspapers. ...(*Interruptions*)... I don't want to apportion blame on anybody; but killing is from both sides. ...(*Interruptions*)... Now, Shri Somaprasad. ...(*Interruptions*)...

SHRI K. K. RAGESH: People were killed by *. ...(Interruptions)... They are doing that. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY (Gujarat): It is the Chair which decides. ...(Interruptions)...

SHRI K. K. RAGESH: * is doing that. ...(Interruptions)... It is the * which is doing it. ...(Interruptions)...

Problems being faced by Kerala Minerals and Metals Limited

SHRI K. SOMAPRASAD (Kerala): Sir, with your permission, I raise certain points relating to Kerala Minerals and Metals Limited. The Kerala Minerals and Metals is a public limited company and Government of Kerala Undertaking. The peculiarity of the company is that it is the only manufacturer of rutile grade titanium dioxide in India. The company started its production in 1984 with the capacity of 40,000 metric tonnes per annum. The company produces five different types of titanium products. One of the products is titanium sponge. The titanium sponge plant is a joint venture of KMML with VSSC and DMRL. Titanium sponge is the raw material for the titanium metal. Titanium sponge is famous for its high strength and less weight. Titanium metal is used in the manufacture of aeroplanes and it is also used in nuclear plants. Thus, the KMML becomes a strategically important company. It gives employment to 1,600 persons directly and more than 10,000 persons indirectly. Nowadays, the company is facing so many challenges.

China is one of the major producers of titanium dioxide. China has even penetrated the Indian market. They offer very cheap price which our Indian companies can never imagine. The KMML cannot compete with China even in our market. The import duty on titanium dioxide is only ten per cent. It should be enhanced to a minimum of twenty-five per cent. Only then the KMML can survive.

^{*}Expunged as ordered by the Chair.